

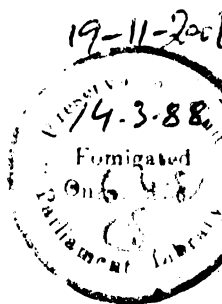
Tuesday, 23rd March, 1937

THE
COUNCIL OF STATE DEBATES

VOLUME I, 1937

(16th February to 8th April, 1937)

FIRST SESSION
OF THE
FOURTH COUNCIL OF STATE, 1937



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COUNCIL OF STATE.

Tuesday, 23rd March, 1937.

The Council met in the Council Chamber at Half Past Ten of the Clock, the Honourable the President in the Chair.

MESSAGES FROM HIS EXCELLENCY THE GOVERNOR GENERAL.

THE HONOURABLE THE PRESIDENT : Honourable Members, I have to deliver to you two Messages from His Excellency the Governor General. The first Message reads as follows :

"Whereas the Legislative Assembly has failed to pass in the form recommended by me the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to vary the excise duty on sugar leviable under the Sugar (Excise Duty) Act, 1934, to vary certain duties leviable under the Indian Tariff Act, 1934, to vary the excise duty on silver leviable under the Silver (Excise Duty) Act, 1930, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax, a copy of which Bill in the form recommended by me is hereto annexed ;

Now, therefore, I, Victor Alexander John, Marquess of Linlithgow, in exercise of the power conferred by sub-section (1) of section 67B of the Government of India Act, do hereby certify that the passage of the said Bill is essential for the interests of British India.

(Sd.) LINLITHGOW,

Viceroy and Governor General".

The 22nd March, 1937.

The second Message is :

"In pursuance of the provisions of sub-section (1) of section 67B of the Government of India Act, I, Victor Alexander John, Marquess of Linlithgow, do recommend to the Council of State that it do pass the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to vary the excise duty on sugar leviable under the Sugar (Excise Duty) Act, 1934, to vary certain duties leviable under the Indian Tariff Act, 1934, to vary the excise duty on silver leviable under the Silver (Excise Duty) Act, 1930, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax, in the form hereto annexed.

(Sd.) LINLITHGOW,

Viceroy and Governor General".

The 22nd March, 1937.

The Messages were received by the Council, standing.

THE HONOURABLE THE PRESIDENT : The Secretary will now lay on the table the recommended Bill.

INDIAN FINANCE BILL, 1937, LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of the provisions of section 67B of the Government of India Act, I lay on the table a copy of the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to vary the excise duty on sugar leviable under the Sugar (Excise Duty) Act, 1934, to vary certain duties leviable under the Indian Tariff Act, 1934, to vary the excise duty on silver leviable under the Silver

(Excise Duty) Act, 1930, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax, which the Legislative Assembly has failed to pass in the form recommended by the Governor General and which has been certified under the provisions of the same section by the Governor General as essential for the interests of British India.

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE
TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table a copy of the Bill to recognise and remove doubts as to the validity of inter-marriages current among Arya Samajists which was passed by the Legislative Assembly at its meeting held on the 20th March, 1937.

The Council then adjourned till Half Past Ten of the Clock on Tuesday, the 30th March, 1937.